

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) to (c). The Gajendragadkar Commission was appointed by the Government of Jammu and Kashmir. Action on its report is primarily the responsibility of the State Government. However it may be stated that the State's Annual Plan, 1968-69, will be wholly financed by the Centre.

**Non-Gazetted Ministerial Staff in Atomic Energy Department**

5022. SHRI HARDAYAL DEVGUN: Will the PRIME MINISTER be pleased to state:

(a) the total number of temporary non-gazetted ministerial staff in the Department of Atomic Energy;

(b) how many of them had completed more than 3 years or more of service on the 1st July, 1968; and

(c) the reasons for not declaring them permanent or quasi-permanent so far?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) 1648.

(b) 915.

(c) The cases of employees who have completed 3 years' service as on 1.7.1968 are under review and action is being taken to make them permanent/quasi-permanent on the fulfilment of the prescribed criteria for confirmation.

**Foreign Service Inspector's Recommendations on Indian Missions Abroad**

5023. SHRI LATAFAT ALI KHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3204 on the 4th December, 1968 regarding the Foreign Service Inspector's recommendations on Indian Missions Abroad and state:

(a) the further time likely to be taken in abolishing 110 posts out of 253 recommended for abolition in the Indian High Commission in London;

(b) the total amount of foreign exchange lost due to the delay in abolishing the 110 posts; and

(c) the total staff under different Ministries/Departments individually and foreign exchange spent on them annually?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The Ministries/Departments concerned are continuing their efforts to implement the recommendations of the Foreign Service Inspectors as early as possible.

(b) Does not arise.

(c) A statement is laid on the Table of the House. (*Placed in Library. See No. LT-2766/68*)

**Poona Cantonment Board**

5024. SHRI HEM BARUA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Cantonment Board Poona has been deprived of the revenue accruing to it from building applications issued by the Civil Area Committee; and

(b) if so, the reasons for the suspension of these powers of the Cantonment Board in this regard?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) No fee is charged by the Poona Cantonment Board in respect of building permission. The question of loss of revenue from building applications does not accordingly arise.

(b) Does not arise.

**Expenditure on Publicity Incurred by Indian Embassies during Prime Minister's Tour of Latin American Countries**

5025. SHRI MADHU LIMAYE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the amounts spent by our Embassies on pre-publicity and publicity during the